

**Central Electricity Regulatory Commission  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 83/2011**

Subject : Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 AND CERC (Terms and Condition of Tariff) Regulations, 2009 for determination of tariff for Assets of 400 kV Korba- Raipur D/C Transmission line with associated bays under Korba III project in Western Region for Tariff block 2009-14 period.

Date of Hearing : 11/10/2011

Coram : Shri. S. Jayaraman, Member  
Shri. V.S. Verma, Member  
Shri. M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : NTPCL & 8 others.

Parties present : Shri. S.S. Raju, PGCIL  
Shri. Prashant Sharma, PGCIL  
Shri. M.M. Mondal, PGCIL  
Shri. Kashish Bhambhani, PGCIL

The representative of the petitioner submitted that the petition has been filed seeking approval of tariff for Assets of 400 kV Korba- Raipur D/C Transmission line with associated bays under Korba III project in Western Region for Tariff block 2009-14 period.

2. The representative of the petitioner submitted that the anticipated date of commercial operation of the asset under consideration has been revised from 1.6.2011 to 1.7.2011. He further submitted that it has claimed additional RoE of 0.5% as the subject asset was commissioned within the time line specified in the 2009 tariff regulations.

3. The Commission directed the petitioner to submit the following information by 2.11.2010:-

- a) The break-up of expenditure of ₹ 1.6 crore on account of DeLILLOing of Korba-Raipur-Bhattapara line.

- b) Management certificate of capital expenditure incurred as on 1.7.2011 and additional capitalisation from actual date of commercial operation to 31.3.2012 and
- c) Revised Funding Details (Form 6) and loan details due to shifting of date of commercial operation to 1.7.2011.

4. Subject to the above, order in the petition was reserved.

Sd/-

(T. Rout)  
Joint Chief (Law)  
12.10.2011

